Especially affected are the Blocks of Kaliachak 3, Kaliachak 2, Manikchak Ratua 1 where the Ganga flows and Harischandrapur 2, Chachal 2 where the Fulahar flows. Sir, since this issue comes under the purview of the Central Government, our hon. Chief Minister Ms. Mamata Banerjee has several times asked the Ministry of Water Resources and Farraka Barrage to conduct anti-erosion works and to come up with a permanent solution. Specifically in February, 2022, she wrote to the Ministry of Water Resources requesting to restore the extended 120 kilometres jurisdiction of the Farakka Barrage Protection Authority.

Earlier, during the UPA regime, anti-erosion and bank protection works had been conducted several times in the affected areas. But, unfortunately, since 2014, the Farakka Barrage has failed to combat the situation and take any major actions. ...(Interruptions)...

Sir, I have also raised this matter several times in Zero Hour and also through Special Mention, and since the situation has turned extremely alarming as Ganga and Fulahar might merge and create havoc in the afore-mentioned areas, through you, I once again appeal to the Government to look into this immediately. A permanent solution is needed and is needed urgently. If this issue is not looked into, many lives, lands, public and private property will be lost forever. Thank you, Sir.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shrimati Mausam Noor: Shri A.A. Rahim (Kerala), Shri Sandosh Kumar P (Kerala), Shri Saket Gokhale (West Bengal), Shrimati Jebi Mather Hisham (Kerala), Shri Jawhar Sircar (West Bengal), Dr. John Brittas (Kerala), Shri Niranjan Bishi (Odisha), Dr. V. Sivadasan (Kerala), Shri Imran Pratapgarhi (Maharashtra), Shrimati Priyanka Chaturvedi (Maharashtra), Ms. Dola Sen (West Bengal), Dr. Fauzia Khan (Maharashtra), Shri P. Wilson (Tamil Nadu), Dr. Sasmit Patra (Odisha), Shri Mohammed Nadimul Haque (West Bengal), Shrimati Sagarika Ghose (West Bengal), Shri Prakash Chik Baraik (West Bengal), Shri Samirul Islam (West Bengal), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri M. Mohamed Abdulla (Tamil Nadu), Shrimati Mahua Maji (Jharkhand) and Ms. Sushmita Dev (West Bengal).

Now, Dr. Ashok Kumar Mittal; Demand for justice for family of the victims of the 1985 Kanishka Bombing.

Demand for justice to the family of the victims of the 1985 Kanishka Bombing

डा. अशोक कुमार मित्तल (पंजाब): उपसभापित महोदय, आज मैं सदन के समक्ष एक बहुत ही संवेदनशील और भावुक विषय उठाना चाहता हूं। पिछले सत्र में हमारी संसद ने उन सभी

विक्टिम्स की याद में श्रद्धांजिल अर्पित की थी जो 1985 की किनष्का एयर बॉम्बिंग में मारे गए थे। किनष्का एयर बॉम्बिंग, 9/11 हमले से पहले तक, विश्व का सबसे बड़ा एविएशन अटैक था, जिसमें 23 जून, 1985 को एयर इंडिया फ्लाइट 182 में बम लगाया गया, जिसके कारण सभी 329 यात्रियों की मृत्यु हो गई थी, जिसमें 82 बच्चे भी थे। ये आंकड़े अपने आप को भयभीत करते हैं, हम सबको भयभीत करते हैं। यह हमला इतना भयानक था कि ब्लास्ट के बाद जहाज एटलांटिक ओशन में गिर गया, जिसके कारण बहुत सारे मृतकों की लाशें भी नहीं मिलीं और बहुत सारे परिवार अपने प्रियजनों का अंतिम संस्कार भी नहीं कर पाए।

सर, इस घटना को 40 वर्ष होने जा रहे हैं। पिछले महीने जून, 2024 में कनाडा सरकार ने बताया कि वे इस घटना की जांच कर रहे हैं। शायद पूरे विश्व में इतनी लंबी इन्वेस्टिगेशन बहुत कम हुई होगी। कनाडा के साथ हमारे अच्छे संबंध हैं। मुझे शंका इस बात की भी होती है कि कनाडा अपने आप को डेवलप्ड कंट्री बोलता है, अपने आपको डेमोक्रेटिक कंट्री बोलता है, अपने आपको न्याय देने वाली कंट्री बोलता है, अपनी पार्लियामेंट में टेरिएज़्म एक्ट को condemn करता है, लेकिन जो कनिष्क एयरक्राफ्ट की फ्लाइट उनकी अपनी जमीन से उड़ी, जो कि खुद सिक्योरिटी लैप्सेज़ के जिम्मेवार थे, उस घटना के विक्टिम्स को आज तक वे न्याय नहीं दे पा रहे हैं। अचंभित करने वाली बात यह भी है कि कनाडा ने अभी तक सिर्फ एक व्यक्ति को कन्विक्ट किया है और उसमें सजा भी इतनी कम थी कि वह बाहर आ गया।

सर, मैं पंजाब से आता हूं। वहां के बहुत से परिवारों ने इस घटना में अपने लोगों को खोया है, लेकिन आज 40 वर्ष के बाद भी इन मृतकों के परिवारों को न्याय नहीं मिला है। सर, मैं अपने माननीय सभापित जी का विशेष धन्यवाद देना चाहता हूं कि उन्होंने इन परिवारों के दुख और वेदना को समझा और इस सदन में पिछले सत्र में मौन रखवाया। उन्होंने इस घटना का संज्ञान लिया और कहा कि विक्टिम्स को न्याय मिलना चाहिए। ... (समय की घंटी)... सर, सिर्फ आधा मिनट... *

MR. DEPUTY CHAIRMAN: Please conclude. आपका समय समाप्त हो गया है। माननीय डा. अशोक कुमार मित्तल जी, अब आपकी बात रिकॉर्ड पर नहीं जा रही है। It is not going on record. इसमें तीन मिनट का ही समय होता है।

The following hon. Members associated themselves with the matter raised by the hon. Member, Dr. Ashok Kumar Mittal: Dr. Sasmit Patra (Odisha), Shri P. Wilson (Tamil Nadu), Dr. Fauzia Khan (Maharashtra), Dr. John Brittas (Kerala), Shri Niranjan Bishi (Odisha), Shri Jawhar Sircar (West Bengal), Shri A.A. Rahim (Kerala), Shri Sandosh Kumar P (Kerala), Shri Sujeet Kumar (Odisha), Shri Jose K. Mani (Kerala), Shri M. Mohamed Abdulla (Tamil Nadu), Dr. Kanimozhi NVN Somu (Tamil Nadu), Dr. V. Sivadasan (Kerala) and Shri Sant Balbir Singh (Punjab).

Now Shri Niranjan Bishi; demand for increasing road infrastructure under the P.M.G.S.Y. Scheme.

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^{*} Not recorded.